



Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Srinagar

Notification
Srinagar, the **20th** August, 2017

SRO **357**.-In exercise of powers conferred under section 14 of the Jammu and Kashmir Migrant Immovable Property (Preservation, Protection and Restraint on Distress Sales) Act, 1997, the Government hereby direct that clause (C) of rule 5 of the Jammu and Kashmir Migrant Immovable Property (Preservation, Protection and Restraint on Distress Sales) Rules, 1997 shall be substituted by the following clause; namely:-

“(C) The prevalent market rate in respect of the property to be alienated shall not be less than the market value determined for such immovable property under the Jammu and Kashmir Preparation and Revision of Market Value Guideline Rules, 2011.”

By Order of the Government of Jammu and Kashmir.

Sd/-

(Mohammad Ashraf Mir)

Commissioner /Secretary to Government

No:-Rev/S/02/2017

Dated:- **20** .08.2017

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Principal Secretary to Hon'ble Chief Minister, J&K, Srinagar.
3. Commissioner Secretary to Government General Administration Department.
4. Commissioner, Survey and Land Records, J&K, Srinagar.
5. Divisional Commissioner, Jammu/Kashmir.
6. Secretary to the Government, Department of Law, Justice and Parliamentary Affaris (w.7.S.C)
7. Deputy Commissioner _____
8. Relief and Rehabilitation Commissioner (Migrants) Jammu
9. Director Archives, Archaeology and Museums, J&K
10. OSD to the Hon'ble Minister for Revenue.
11. Manager Govt. Printing Press Srinagar/Jammu for publication in the Govt. Gazette.
12. Private Secretary to the Commissioner/Secretary to Government Revenue Department.
13. SRO/Government order file.

(G.N. Bhat)

Deputy Secretary (Legal)
Revenue Department